



2026:AHC:171854

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 27510 of 2026

Ramjani Khan Alias Ramjan Khan

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Omar Zamin, Sudhanshu Srivastava
Counsel for Opposite Party(s) : G.A.

Court No. - 67

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Omar Zamin, learned counsel for the applicant and Sri Uma Shanker Mishra, learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 1087 of 2026, under Sections 137(2), 87, 65(1) of BNS and Section 3/4(2) of POCSO Act, Police Station Bilsa, District Budaun, during the pendency of the trial.

3. At the very outset, learned AGA submits that notice has been served on the first informant.

4. It is contended by the learned counsel for the applicant that the applicant has been falsely implicated in the present case. It is submitted that as per the FIR, daughter and niece of the first informant aged about 14 and 15 years have been enticed away by the applicant and one unknown person, however, the first victim has been recovered and she in her statement recorded under Sections 180 and 183 BNSS has stated that she was in love with the applicant and she had left her home on her free will and she entered into matrimonial alliance with the applicant and she was living with him as husband and wife. It is further submitted that the first victim is illiterate and she has not attended any school, therefore, benefit of two years on higher side can be given as she is on the verge of majority. It is further submitted that the said victim has refused to undergo medico-legal examination. It is also submitted that the applicant has been languishing in jail since 11.1.2026 and he is having no criminal

history. It is lastly submitted that in case the applicant is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

5. Per contra, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts, however, it is submitted that the said victim is minor girl aged about 15 years as per radio-logical examination.

6. As per the FIR, daughter and niece of the first informant aged about 14 and 15 years are said to have been enticed away by the applicant and one unknown person, however, the first victim has been recovered and she in her statement recorded under Sections 180 and 183 BNSS has stated that she was in love with the applicant and she had left her home on her free will and she entered into matrimonial alliance with the applicant and she was living with him as husband and wife. The said victim is illiterate and she has not attended any school and her age has been found to be 15 years as per radio-logical examination, therefore, it is submitted that benefit of two years on higher side can be given then she is on the verge of majority. The said victim has refused to undergo medico-legal examination. The applicant has been languishing in jail since 11.1.2026 and he is having no criminal history.

7. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of ***Kapil Wadhawan vs Central Bureau of Investigation*** reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of ***Maya Tiwari Vs. State of U.P.*** reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

8. Accordingly, the present application is **ALLOWED**.

9. Let the applicant- **Ramjani Khan Alias Ramjan Khan** involved in the

aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- (i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- (ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- (iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.
- (iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. Office is directed to send a copy of this order to the applicant through **concerned Jail Superintendent** via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

August 14, 2026
Abhishek